

(c) whether Haryana has refused to give more water to Delhi through the newly constructed Carrier Lined Channel (CLC) between Munak and Haiderpur; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Annual and interim seasonal allocations of Yamuna water to Delhi and Haryana are already decided in a memorandum of Understanding signed by the Chief Ministers of Haryana, National Capital Territory Delhi, Uttar Pradesh, Rajasthan and Himachal Pradesh on 12 May, 1994. Delhi and Haryana have however yet to agree on sharing the savings in water due to the construction of a Carrier Line Channel (CLC) between Munak and Haiderpur.

(b) A four member Group of Ministers has been set up to consider all issues relevant to the allocation of waters out of the above said savings.

(c) Haryana has so far not agreed to provide a share in the savings of water to Delhi.

(d) Haryana is of the view it is already supplying water from its share of water to Delhi in excess of Delhi's allocated share to comply with apex Court orders. Delhi is of the view that it bears the cost of construction of the CLC and undertook the construction of Bawana, Okhla and Dwarka water treatment plants to utilize the savings.

Appointment of SC/ST staff in CWC

2002. SHRI SHYAM BENEGAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Water Commission (CWC) followed the DoPT O.M. No. 36038/1/2008 Estt-(Res.) dated Nov. 19, 2008;

(b) if so, whether the SC/ST officers who have been eligible since January 1, 2010 have been included in the DPC held on January 28, 2011;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) whether CWC followed the DoPT O.M. No. 36038/1/2008 Estt-(Res.) dated December 30, 2010 for filling up of all vacancies from the backlog for the promotion of SCs/STs/OBCs by June 30, 2011;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Yes, Sir.

(b) to (d) The DPC meeting held on 28.1.2011 was for filling up of vacancies pertaining to the vacancy year 2008-2009 and 2009-2010 for which the crucial date of eligibility was 1.1.2008 and 1.1.2009 respectively. The officers (including SC/ST officers) who became eligible subsequent to crucial date of 1.1.2009 were not considered.

(e) to (g) It has been informed by CWC that the backlog SC/ST vacancies are filled up in accordance with extant Government of India instructions.

Failure of major and medium irrigation projects

2003. SHRI B.S. GNANADESIKAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the 80 per cent of planned allocation for irrigation under Ninth, Tenth and Eleventh Five Year Plans for major and medium irrigation projects have not been utilized and this has caused the lack of development in major and medium irrigation projects;

(b) if so, whether Government has analyzed the key factors which has caused such failures; and

(c) if so, the details thereof and the details of action taken by Government for development of major and medium irrigation projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (c) During Ninth Plan and Tenth Plan over 100% of the approved outlay for Major and Medium Irrigation (MMI) Sector has been reported to be utilized by the States. An expenditure of Rs. 49,070.85 crores has been incurred against approved outlay of Rs. 42,644.11 crores during Ninth Plan. Similarly, during Tenth Plan an expenditure of Rs. 83,365.88 crores has been incurred against approved outlay of Rs. 70,861.78 crores. The approved outlay for Eleventh Plan, for all the sectors including MMI Sector is Rs. 2,29,065.00 crores, against which an expenditure of Rs. 35,849.97 crores is likely to be incurred for MMI Sector during first four years of Eleventh Plan. Further, water being a State subject, planning, execution, implementation and maintenance of Water Resources projects are undertaken by the respective State Governments from their own resources and as per their own requirements and priority of works. Government of India provides technical and financial assistance to State Governments with a view to encouraging sustainable development and efficient management of water resources through various schemes and programmes. Since inception of the Accelerated Irrigation Benefits Programme (AIBP) Scheme in 1996-97, a sum of Rs. 43539.92 crores has so far been released to the States upto December, 2010.

Wastage of rain water from Bhakra Dam

2004. SHRI BIRENDER SINGH: Will the Minister of WATER RESOURCES be pleased to state: